## **CHAPTER XXIII**

## **Communications between the Governor and the House**

- **178.** Communications from Governor to House.— Communications from the Governor to the House shall be made to the Speaker by written message signed by the Governor or, if the Governor is absent from the place of sitting of the House, his message shall be conveyed to the Speaker through a Minister.
- **179. Communications from House to the Governor.** Communications from the House to the Governor shall be made—
  - (i) by formal address, after motion made and carried in the House; and
  - (ii) through the Speaker.